GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2942 ANSWERED ON:13.03.2015 EXPORT IMPORT OF PULSES Gavit Dr. Heena Vijaykumar;Joshi Shri Pralhad Venkatesh;Mahadik Shri Dhananjay Bhimrao;Patil Shri Vijaysinh Mohite;Radhakrishnan Shri T.;Satav Shri Rajeev Shankarrao

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantum and value of different varieties/ types of pulses exported and imported during each of the last three years and the current year, country and variety/type-wise;

(b) whether the industry has requested the Government to extend the duty free import of pulses by one more year which is currently valid upto 31st March, 2015 and if so, the details thereof and the reaction of the Government thereto;

(c) whether there is long pending demand for Geographical Indication Status to Gulbarga Toor Dal and if so, the details thereof and the reaction of the Government thereto; and

(d) the measures taken by the Government to enhance export of pulses from the country and to provide adequate protection to Gulbarga Toor Dal against inexpensive Myanmar and East Africa origin raw pulses?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPEN- DENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) The quantum and value of different varieties/ types of pulses exported and imported during each of the last three years and the current year, country and variety/ type-wise are placed at Annexure - I.

(b) Yes. Request has been received from the industry for extension of the duty free import of pulses for another one year after expiry of the current exemption on 31st March, 2015.

(c) Gulbarga Toor Dal' as Geographical Indication has not been registered as yet under the Geo- graphical Indications of Goods (Registration and Protection) Act, 1999 as the Controller General of Patents, Design & Trade Marks, Mumbai under the Department of Industrial Policy and Promotion has not received any application for registration of Gulbarga Toor Dal as Geographical Indication.

(d) India is a net importer of pulses due to mismatch between domestic production and consumption and currently export of pulses is prohibited except the export of kabuli channa (a premium variety of pulses) 10,000 MT of organic pulses per annum. The Government has also allowed export of items covered under Chapter 7 (which includes Lentils/ Pulses) of ITC (HS) Schedule 2 under the Advance Authorization Scheme subject to certain conditions including pre-import condition.